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IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1409(ND)/2018

IN THE MATTER OF:

M/s Indo Alusys Industries Ltd.

vs

M/s Unilec Engineers Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 01.04.2019

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner/Applicant

: Mr. Rohit K. Nagpal, Mr. Achal Gupta, Mr. Annie, Adv.

For the Corporate Debtor

:Mr. Nakul Jain, Adv.

ORDER

Learned counsel for the petitioner is present. Upon notice, the corporate debtor is being represented by Mr. Nakul Jain, Advocate who represents that the corporate debtor is not in a position to file reply, in view of the fact that the petition along with annexures had not been furnished by learned counsel for the petitioner. In response, learned counsel for the petitioner undertakes to serve the copy of petition along with the annexures through Email within a day or two to the learned counsel for the corporate debtor provided Email address is furnished. Let the same be furnished by today itself. Let the reply be filed within 10 days thereafter. Post the matter on 01.05.2019.

— *sd/-* —
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

— *sd/-* —
(R. VARADHARAJAN)
MEMBER (JUDICIAL)